## ANNEXURE Statement of Particulars

		F	PAN					Name of the Trust/ Institution (Auto populated)															
A B	С	D E	1	2	3	4	F																
FI	at / Doo	r / Block N	lo			Nan	ne of P	remis	ses / Bu	vilding	ı / Village	<b>=</b>			Re	oad	/ Stree	et .		Pos	t Office	€	
	Area /	Locality			Town	/City/	/Distric	t		ı	PIN Code	•			St	tate	(Select	t)			Cour	ı <b>try</b> (Sele	ct)
Office Ph	one No.	with STD (	Code/ M	obile I	No. 1							Fa	ıx No.	with STD	Code	e/ M	lobile	No. 2					
Email Ad	ldress 1																						
Email Ad	ldress 2																						
.,						-		•	-	,	nlegse sr	neci	ify nar	me of A	ctunc	dar v	which (	consti	tuta	d as a	Public	Truet)	
							Act, 18	360 (	21 of	1860)	or unde	r ar	ny law	v corres	pond	ing	to the						of India
O re	gistered	under sec	ction 8 o	f the C	Compo	anies ,									_	•		1956 (	1 of	1956)			
0 0	thers (pl	ease spec	cify)							-										,			
(ii) Detai	ls of cred	ation and I	registrati	on und	der the	relev	vant la	w:															
S No				Registr	ation (	or Inc	orporc	ation	Numbe	er	D	ate		Autho	rity G	rant	ing Re	gistra	tion		Rem	ark, if ar	ny
																			_				
Details o	f registra	ıtion unde	r section	12A/	12AA (	of the	Incon	ne-ta	x Act,	1961:													
S No	Reg	gistration N	Number			Date	of Reg	gistra	tion			Αι	uthorit	y Grant	ing Re	egist	ration		Т		Remai	k, if any	,
	S No Registration Number Date of Registration Authority Granting Registration Remark, if any																						
1a.		Religious Relief of t Education Yoga Se of "adve Whether renderin Whether general	Activity the poor n anceme er it invol ng any s er the ac Il public u of receip	ent of colves the ervice etivity is utility?	F F F F F F F F F F F F F F F F F F F	Medic Preser Preser Advantage Mer ob ying to the ritake	cal relievation reation nceme oject o on of to any	ef of en of m ent of any c trade	nvironn ionume i any o neral pu activity e, com urse of	ment (ents of the control of the control of A	including r places of bject of utility", pla e nature e or busin al carryin	ease of the ness,	e proverade, for a ut of succeipts	of artist ublic utilized following commercess or uch addice in re	ic or hility  wing: erce offee or vance ctivitie	or but any	usiness y other	, or a cons	her o	ation? object	t of	Yes/	No arks,
1.	Detail (i) (ii) (ii) (iv)	Whether its object of the state	er the Tru cts which lease pro applica of applic	st/ Ins n do no ovide t tion fo cation:	titution of con the da or fresh - Status	form te of regis	to the said m tration	conc	ditions of cation.  er secti	of region 12	A(1)(ab)			_		pn/	M M	M M thority	pas	Y Y			Y
	Office Property of the control of th	Flat / Doo  Flat / Doo  Area /  Office Phone No.  Email Address 1  Email Address 2  (i) Please specify O constitute O registered O Others (pl (ii) Details of creat  S No C  S No Reg  In cas (i) (ii)  1b. (ii)  Detail	Flat / Door / Block No. Area / Locality  Office Phone No. with STD Office Phone Phon	Flat / Door / Block No  Area / Locality  Office Phone No. with STD Code/ M  Email Address 1  Email Address 2  (i) Please specify whether the Trust, oregistered under section 8 orogistered under section 8 orogistered under section 8 orogistered under section 8 orogistered under section 9 oregistered under section 9 orogistered under sect	Flat / Door / Block No  Area / Locality  Office Phone No. with STD Code/ Mobile in the standard program of the standard progra	A B C D E 1 2 3  Flat / Door / Block No  Area / Locality Town.  Office Phone No. with STD Code/ Mobile No. 1  Email Address 1  Email Address 2  (i) Please specify whether the Trust/ Institution is O constituted as Public Trust under O registered under section 8 of the Compo O Others (please specify)  (ii) Details of creation and registration under the S No Registration under section 12A/ 12AA of Creation S No Registration Number  Details of registration under section 12A/ 12AA of Creation S No Registration Number  In case of "advancement of any of S No Registration Number S No S N	A   B   C   D   E   1   2   3   4	Flat / Door / Block No	Flat / Door / Block No   Name of Premises	A B C D E 1 2 3 4 F   Flat / Door / Block No Name of Premises / But   Name of	First / Door / Block No	Religious Activity   Religio	Registration Number   Date of Creation   Date of Creation   Registration   Date of Creation   Registration   Number   Date of Creation   Registration   Number   Number   Registration   Number   Number   Registration   Number   Number	Registration Number   Date of Registration Places specify of Seperation Number   Date of Registration of Incorporation Number   Date of Registration of Incorporation Number   Date of Registration of Incorporation Incorpora	Registration Number   Date of Registration   Please specify the objects of the Trust/ Institution   Please specify the objects of the Trust/ Institution   Preservation of environment (including watersheds, from 2 day and sent and 2 day and 2 da	Religious Activity   Registration under section 12A/12AA of the Income-tax Act, 1961:    Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration under section 12A/12AA of the Income-t	Red   Door   Block No	Registration under section 12A/12AA of the Income-tax Act, 1961:   Sho   Registration Number   Date of Registration   Date of Registration   Preservation of environment (including watersheds, forests and wildlife)   Preservation of environment (including watersheds, forests and wildlife)   Preservation of environment of any other object of general public utility   Preservation of moruments or places or eladous files of reaching in yoga periode the date of significant of any other object of general public utility   Preservation of periodes and continued to general public utility   Preservation of periodes and continued to general public utility   Preservation of periodes and continued to general public utility   Preservation of periodes and continued to general public utility   Preservation of periodes and continued to general public utility   Preservation of periodes and continued to general public utility   Preservation of periodes and continued to general public utility   Preservation of periodes and continued to general public utility   Preservation of periodes and continued to general public utility   Preservation of periodes and continued to general public utility   Preservation of periodes and continued to the public utility   Preservation of periodes and continued to the periodes and continued to the public utility   Preservation of periodes and continued to the periodes and continued	Registration under section 12A/12A of the Income-tax Act, 1941:   Since   Registration under section 12A/12A of the Income-tax Act, 1941:   Since   Registration under section 12A/12A of the Income-tax Act, 1941:   Since   Registration under section 12A/12A of the Income-tax Act, 1941:   Since   Sinc	Rol / Door / Block No	Road / Docor / Block No	Rod / Door / Block No	A B C D D E I 1 2 3 4 F F    Rad / Door / Black No

	1.	Amount of income	e derived from prop	erty held und	der trust								
		Details of voluntar	y contributions to th	e trust or inst	titution du	uring the pr	evious ye	ar inclu	uding volunt	tary contribut	on under s	ection	12:
			Corpus						Other	rs			Total
	2.	Cash	Kind		Total		Cash		Kind		Total		(3)+(6)
		(1)	(2)		(3)		(4)		(5)		(6)		(7)
		Details of voluntar	y contributions out o	of the above	which ar	re anonym	ous dona	tions ur	nder sectior	n 115BBC:			
		Total Donation	Total Anonym  Donations		mount ex		Amount			Total			hargeable at ider 115BBC
	2a.	(in Rs)	(in Rs)	Unc	der 115BB( (in Rs)		113	iBBC(2) (in Rs)	(0)	(2)-(3)-(4	, , , , , , , , , , , , , , , , , , ,	MIMIK UI	ider 113bbC
		(1)	(2)		(3)			(4)		(5)			(6)
		(1)	(2)		(0)			('')		(0)			(0)
		(i) Whether the tru	st or institution is reg	istered unde	er the FCR	PA 20102							Yes/ No
F. Details of Income & Application			rovide the following egistration:		51 III O T O K		Do	ato of r	egistration				163, 116
≪ ∀	2b.	Registration	D		D	М	M	ale of te	<u>- увланон</u> Ү	Y	Y		Υ
me		(b) Details of fo	reign contribution i	eceived du	ring the p	revious yea	ar:						_
l l		S No	Name of the Dor	nor	Ac	ddress of th	e Donor		Cou	ntry Code		Amour	nt (In Rs)
ls of													
Detai		(i) Whether the tru	st or institution is reg	istered unde	er section	80G\$						Y	es/ No
굔													
	2c		ovide the details of			der section	80G as u	ınder:				5.1	
	20	S No		etails of the		A =1 =1=		0.		Amount of D		i KS)	Tatal
			Name	PAN	N	Addr	ess		orpus	Non-Co	rpus		Total
	3.	Amount of income	e of the previous yea	ar applied to	charitab	ole or religio	ous purpo	ses in Ir	ndia during	that year.			
	4.		e derived from prop							ses, accumulo	ited or set	apart	
	4.	9 1	per cent thereof fo e derived from prop					. ,	<u> </u>		atad bafa	ra tha	
	5.		of this Act, finally se										
		Details of amount	of income applied	outside Indic	a [section	11(1)(c)]:							
		S No Am	ount Natu			ntry of		ether mpt?			If Exempt		
	6.		charit purp		applic	cation		/ No)		proval mber	Genera Specia		Date of Approval
		(i) Whether option	under clause (2) of	Explanation	1 to secti	ion 11(1) e	kercised?						Yes/ No
10	1.	(ii) If yes, amount year.	of income deemed	d to have be	een appli	ied to cha	itable or	religiou	us purposes	in India durii	ng the pre	vious	
G. Compliance to Conditions			orpus donation has l and claimed as ap		during the	e year, not	allowabl	e as pe	er Explanati	on 2 to sectio	n 11(1) to	other	Yes/ No
Ŭ Q	2.	(ii) If yes, please p	ovide the details of	the donee	as under:								
JCe			Name				PAN				Amo	unt	
pliar													
Com		Dataily of t	d to be a training of	L			11/15\ 4	<b>.</b>	Record of the	. 11 11 .	dan ete	(0)	Sample of the second
9.0			d to be income of t <b>cised in earlier year</b>		year und	er section	II(IB) <b>(fo</b>	be ac	tivated only	y it option un	aer clause	(2) of E	explanation 1 to
	3.	FY for	which the option e	xercised		Amou	nt (Rs)		Dee	med to be in	come		Reasons

A monant of incomes, in addition to the grounds for intern 3 and 4 of E. causes, occumulated or six sport for six internal proposes received in 10 (2) in term 4 above has been invested an deposited in the monant fold down in you'r his series in 10 (2) in the series in 10 (2) in term 4 above has been invested an deposited in the monant fold down in you'r his color in 10 (2) in term 4 above has been invested an deposited in the monant fold down in you'r his color in 10 (2) in term 4 above has been invested an deposited in the monant fold down in you'r his color in 10 (2) in term 4 above has been invested an deposited in the monant fold in your year, learning times with section 11 (3) in the color in 10 (2) in																	
The content (1976) is 1 for the place peoply the emount not so invested.  (i) Whether, during the previous year, any part of income parametrised or self-apart for specified purposes under section 119):  (ii) It is applied to purposes other from charitable or religious purposes or ceases to be occumulated or self-apart for specified purposes under section 119):  (iii) It is applied to purposes other from charitable or religious purposes or ceases to be occumulated or self-apart for specified in the section 119 of the section of the section of the section 119		4.					eferred to in item	s 3 and 4	of F. above, acc	cumulated or se	et apart for						
(i) Whether, during the previous year, any part of income accumulated or set opart for specified purposes under section 11(2) in any earlier years. [complaints with section 11(3)]:  (ii) Singulated the purposes often than clarabate or religious purposes or excesses to be accumulated or set year. [Complaints or purposes often than clarabate or religious purposes or excesses to be accumulated or set year. [Complaints or purposes or purp		5.			nt of income menti	oned in iter	m 4 above has b	een investe	ed or deposited i	n the manner lo	id down in	Yes/ No					
yeon, [comeliance with section 1 (3)):    Since   Description   Very   No.		5a.	If not,	olease speci	fy the amount not s	o invested.											
Comparison of the proposed of the response o						any part of	income accumu	lated or set	t apart for specif	ied purposes un	der section 1	1(2) in any earlie					
1   Whether any income invested or deposited in accordance with the provisions of clause (b) of sub-section (2) of section (1)   Yes/ No could not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which it was accounted not be appealed for the purpose of the appealed for the same for other charlest purpose in india in conformity with the objects of the forus?   Yes/ No gibbs in costs of the application bowing been made to the Assessing Officer, please provide the details of the same as under:    S No	suc		S No	)			Description	n									
10 Whether any income invested or deposited in accordance with the provisions of clause (b) of sub-section (2) of section 11   Yes/ No could not be applied for the purpose for which in the accounted not be applied for the purpose for which in the accounted not be applied for the purpose for which it was accounted and the application in this bottoff for allowing to yes/ No apply the same for other charlotice or religious purpose in india in conformity with the objects of the thus?    Vest No   Date of Application   Status of Application   Number   Date   Decision   Remark, if any	ondific	6.	(a)	apart fo	r application theret	0		· ·				yes					
1   Whether any income invested or deposited in accordance with the provisions of clause (b) of sub-section (2) of section (1)   Yes/ No could not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which it was accounted not be appealed for the purpose of the appealed for the same for other charlest purpose in india in conformity with the objects of the forus?   Yes/ No gibbs in costs of the application bowing been made to the Assessing Officer, please provide the details of the same as under:    S No	4										o in						
1   Whether any income invested or deposited in accordance with the provisions of clause (b) of sub-section (2) of section (1)   Yes/ No could not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which if we accounted not be appealed for the purpose for which it was accounted not be appealed for the purpose of the appealed for the same for other charlest purpose in india in conformity with the objects of the forus?   Yes/ No gibbs in costs of the application bowing been made to the Assessing Officer, please provide the details of the same as under:    S No	ompliance			clause ( is credite trust or c	<ul> <li>a) of that sub-section</li> <li>ed or paid to any to</li> <li>any university or oth</li> </ul>	on or in the your or instituted er education	year immediately ution registered ur unal institution or c	following the nder section any hospital	ne expiry thereof n 12AA or to any or other medica	fund or institutio al institution refe	n or rred						
Table   Tabl	O									of sub-section (2	) of section 1	Yes/ No					
Since   Date of Application having been made to the Assessing Officer, please provide the details of the same as under:		7									for allowing to	Yes/ No					
Whether within the meaning of section 11(4), any business undertaking is held as "property held under trust"? Yes/ No If yes, please provide the following:  (a) Whether separate books of account maintained? Yes/ No (b) Whether separate books of account maintained? Yes/ No (c) If yes, please provide amount of profil floss.  Affacts Balance Sheef, Profil & Loss Account and Audit Report in Form 3CA/ 3CB as applicable (e-filling utility to provide utilicad facility).  (b) Whether within the meaning of section 11(4A), there is any income of the trust or institution, being profits and yes/ No gains of business?  (c) Whether business incidental to the affairment of the objectives of the trust or the institution? Yes/ No (d) If yes, please provide the following:  (c) Whether business incidental to the affairment of the objectives of the trust or the institution? Yes/ No (d) If yes, please provide amount of profil/ loss.  Affacts Balance Sheef, Profil & Loss Account maintained in respect of such business? Yes/ No (d) If yes, please provide amount of profil/ loss.  Affacts Balance Sheef, Profil & Loss Account and Audit Report in Form 3CA/ 3CB as applicable (e-filling utility to provide utilized facility).  Accounting Policy  (i) Whether sheet had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately proceding previous year.  (iii) If answer to (iii) above is in the affirmative, give details of such change, and the effect thereof an the income/ profit or lass.  S No Particulars Increase in Profil (Rs) Decrease in Profil (Rs)  (iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No computation and disclosure standards notified (ICCS) under section 145 (2)?  (iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No Computation and disclosure standards notified (ICCS) under section 145 (2)?  (iv) Whether server to (iv) above is in the		7.	(ib) In c	case of the a	pplication having b	een made	to the Assessing C	fficer, plea	se provide the de	etails of the same	e as under:						
Whether within the meaning of section 11(4), any business undertaking is held as "property held under trust"? Yes/ No (ii) If yes, please provide the following: (iii) Whether separate books of account maintained? (iv) Whether separate books of account maintained? (iv) Whether separate books of account and Audit Report in Form 3CA/ 3CB as applicable (e-filing utility to provide utilication).  (iii) Whether within the meaning of section 11(4A), there is any income of the trust or institution, being profits and Yes/ No gains of business? (iii) Whether within the meaning of section 11(4A), there is any income of the trust or institution, being profits and Yes/ No gains of business? (iii) Whether separate books of account maintained in respect of such business? Yes/ No (iii) If yes, please provide mount of profit/ loss.  Attack Balance Sheet, Profit & Loss Account and Audit Report in Form 3CA/ 3CB as applicable (e-filing utility to provide utilization).  Accounting Policy (iii) Method of accounting employed during the previous year: (iii) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year: (iii) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year: (iii) If answer to (iii) above is in the affirmative, give details of such change, and the effect thereof on the income/ profit or loss.  S No Particulars Increase in Profit (Rs) Decrease in Profit (Rs)  (iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No computation and disclosure standards notified (ICDS) under section 145 (2)?  (iv) If answer to (iv) above is in the offirmative, give details of such adjustments as under:  (ICDS II) Accounting Policles  ICDS II) Accounting Policles  ICDS III) Accounting Policles  ICDS III) Accounting Policles  ICDS III) Accounting Policles  ICDS III) Accounting Policl			SN	o Da	te of Application	Status o	of Application	Niversia		_	Rem	ark, if any					
It yes, please provide the following:								NUMBE	r Date	Decision							
It yes, please provide the following:			(1)														
(a) Nature of Business: (b) Whether separate books of account maintained? (c) If yes, places provide amount of profit! loss.  Alfach Balance Sheet, Profit & Loss Account and Audit Report in Form 3CA/ 3CB as applicable (e-filing utility to provide u[load facility).  (i) Whether within the meaning of section 11(4A), there is any income of the trust or institution, being profits and Yes/ No gains of business? (ii) If yes, please provide the following: (a) Whether the business is incidental to the attainment of the objectives of the trust or the institution? Yes/ No (b) Noture of Business: (c) Whether separate books of account maintained in respect of such business? Yes/ No (d) If yes, please provide amount of profit! loss.  Alfach Balance Sheet, Profit & Loss Account and Audit Report in Form 3CA/ 3CB as applicable (e-filing utility to provide u[load facility).  Accounting Policy (ii) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year: (iii) If answer to (ii) above is in the affirmative, give details of such change, and the effect thereof on the income/ profit or loss.  S No Particulars Increase in Profit (Rs) Decrease in Profit (Rs)  (v) If answer to (ii) above is in the affirmative, give details of such adjustments as under.  ICDS Particulars Profit (Rs) Profit (Rs.) Profit (Rs.) Rs.)  ICDS I Accounting Policies  ICDS II Construction of Inventories ICDS III Construction Contracts ICDS III Construction Contracts ICDS VI Tangible Rized Assets ICDS VI Changes in Foreign Exchange Rates ICDS VII Changes in Foreign Exchange Rates ICDS VII Changes in Foreign Exchange Rates ICDS VII Revenue Recognition ICDS VI Revenue Recognition ICDS VI Revenue Recognition ICDS VI Revenue Recognition ICDS VI Revenue Recognition ICDS VII Revenue Recognition ICDS VI Revenue Recognition ICDS VII Revenue Recognition ICDS VII Revenue Recognition ICDS VII Revenue Recognition ICDS VI Revenue Recognition ICDS VII Revenue Recognition ICDS VII Rev					0	,	4), any business u	nderfaking	is held as "prope	rfy held under fro	nst., š	Yes/ No					
(c) whether separate books of account maintained?  (i) Whether within the meaning of section 11(4A), there is any income of the trust or institution, being profits and Yes/ No gains of business?  (ii) Whether within the meaning of section 11(4A), there is any income of the trust or institution, being profits and Yes/ No gains of business?  (iii) Whether the business is incidental to the attainment of the objectives of the trust or the institution? Yes/ No (b) Noture of Business:  (c) Whether separate books of account maintained in respect of such business? Yes/ No (d) If yes, please provide amount of profit/ loss.  Affach Balance Sheet, Profit & Loss Account and Audit Report in Form 3CA/ 3CB as applicable (e-filing utility to provide ufload facility).  Accounting Policy  (ii) Whether sheet had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year:  (iii) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year.  (iii) If answer to (iii) above is in the affirmative, give details of such change, and the effect thereof on the income/ profit of loss.  S No Particulars Increase in Profit (Rs) Decrease in Profit (Rs)  (iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No computation and disclosure standards notified (ICDS) under section 145 (2)?  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under.  ICDS   Particulars   Profit (Rs.)   Pr			()			· · · · · · · · · · · · · · · · · · ·											
Attach Balance Sheet, Profit & Loss Account and Audit Report in Form 3CA/3CB as applicable (e-filing utility to provide ulload facility).  (i) Whether within the meaning of section 11(4A), there is any income of the trust or institution, being profits and yes/No gains of business? (ii) If yes, please provide the following:  (a) Whether the business is incidental to the attainment of the objectives of the trust or the institution? Yes/No   (b) Nature of Business: (c) Whether the business is incidental to the attainment of the objectives of the trust or the institution? Yes/No   (d) If yes, please provide amount of profit floss.  Attach Balance Sheet, Profit & Loss Account and Audit Report in Form 3CA/3CB as applicable (e-filing utility to provide ulload facility).  Accounting Policy (ii) Method of accounting employed during the previous year: (iii) If answer to (ii) above is in the affirmative, give details of such change, and the effect thereof on the income/ profit or loss.  S No Particulars Increase in Profit (Rs) Decrease in Profit (Rs)  (iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/No computation and disclosure standards notified (ICDS) under section 145 (2)?  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under:    ICDS   Accounting Policies   Profit (Rs.)   Profit (Rs.)   Profit (Rs.)   Disclosure		1.	•	(b) Wh	nether separate bo	oks of acco	unt maintained?				Yes/ No						
(i) Whether within the meaning of section 11(4A), there is any income of the trust or institution, being profits and yes/ No gains of business?  (ii) If yes, please provide the following:  (i) Whether the business is incidental to the attainment of the objectives of the trust or the institution? Yes/ No (b) Noture of Business:  (ic) Whether separate books of account maintained in respect of such business? Yes/ No (d) If yes, please provide amount of profit/ loss.  Attach Balance Sheet, Profit & Loss Account and Audit Report in Form 3CA/ 3CB as applicable (e-filing utility to provide utilized facility).  Accounting Policy  (i) Method of accounting employed during the previous year:  (ii) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year.  (iii) If answer to (ii) above is in the affirmative, give details of such change, and the effect thereof on the income/ profit or loss.  S No Particulars Increase in Profit (Rs) Decrease in Profit (Rs)  (iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No computation and disclosure standards notified (ICOS) under section 145 (2)?  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under:  ICDS   Particulars   Profit (Rs.)   Profit (Rs.)   Profit (Rs.)   Disclosure   ICOS II   Accounting Policies   ICOS II   Accounting Policies   ICOS II   Construction Contracts   ICOS II   Revenue Recognition   ICOS II   Revenue Recognition   ICOS II   ICOS II   Revenue Recognition   ICOS II   ICOS II   Revenue Recognition   ICOS II   ICOS II   ICOS II   ICOS II   ICOS II   ICOS			-	(c) If yes, please provide amount of profit/ loss.													
gains of business?  (i) If yes, please provide the following:  (a) Whether the business is incidental to the attainment of the objectives of the trust or the institution? Yes/ No  (b) Nature of Business:  (c) Whether separate books of account maintained in respect of such business? Yes/ No  (d) If yes, please provide amount of profit/ loss.  Attach Balance Sheet, Profit & Loss Account and Audit Report in Form 3CA/ 3CB as applicable (e-filing utility to provide ufload facility).  Accounting Policy  (ii) Method of accounting employed during the previous year:  (iii) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year.  (iii) If answer to (ii) above is in the affirmative, give details of such change, and the effect thereof on the income/ profit or loss.  S No Particulars Increase in Profit (Rs) Decrease in Profit (Rs)  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under:  (iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No computation and disclosure standards notified (ICDS) under section 145 (2)?  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under:  ICDS   Accounting Policies   Decrease in Net Effect Profit (Rs.)   Profit (Rs.)   Profit (Rs.)   Rs.)    ICDS   Accounting Policies   Decrease in Net Effect Disclosure   ICDS   IV Revenue Recognition   IV Revenue Recognitio			Attach														
(d) If yes, please provide amount of profit/ loss.  Attach Balance Sheet, Profit & Lass Account and Audit Report in Form 3CA/ 3CB as applicable (e-filing utility to provide ufload facility).  Accounting Policy  (i) Method of accounting employed during the previous year:  (iii) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year.  (iiii) If answer to (ii) above is in the affirmative, give details of such change, and the effect thereof on the income/ profit or loss.  S No Particulars Increase in Profit (Rs) Decrease in Profit (Rs)  (iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No computation and disclosure standards notified (ICDS) under section 145 (2)?  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under:  ICDS Particulars Increase in Decrease in Net Effect (Rs.) Disclosure ICDS II Valuation of Inventories ICDS III Construction Contracts ICDS III Construction Contracts ICDS IV Revenue Recognition ICDS V Tangible Fixed Assets ICDS VI Governments Grants NA ICDS VII Governments Grants ICDS VII Governments Grants ICDS VII Governments Grants ICDS VII Governments Grants ICDS VII Revolving Costs ICDS VII Revolving VII VII VII VII VII VII VII VII VII VI		2.		gains of bus If yes, pleas (a) Wh (b) No	ness? e provide the following: ether the business is incidental to the attainment of the objectives of the trust or the institution? ture of Business:							Yes/ No					
Attach Balance Sheet, Profit & Loss Account and Audit Report in Form 3CA/ 3CB as applicable (e-filing utility to provide ufload facility).  Accounting Policy  (i) Method of accounting employed during the previous year:  (iii) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year.  (iiii) If answer to (ii) above is in the affirmative, give details of such change, and the effect thereof on the income/ profit or loss.  S No Particulars Increase in Profit (Rs) Decrease in Profit (Rs)  (iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No computation and disclosure standards notified (ICDS) under section 145 (2)?  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under:  ICDS Particulars Increase in Decrease in Net Effect Disclosure Profit (Rs.) Profit (Rs.) (Rs.) Disclosure ICDS II Valuation of Inventories  ICDS II Valuation of Inventories  ICDS IIV Revenue Recognition  ICDS VI Changes in Foreign Exchange Rates  ICDS VII Governments Grants  ICDS VII Governments Grants  ICDS VII Securities  ICDS XI Provisions, Contingent Liabilities and Contingent Assets				. ,	<u> </u>			riespector	20C11 DOSITIESS 5			163/ 140					
(i) Method of accounting employed during the previous year:  (ii) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year.  (iii) If answer to (iii) obove is in the affirmative, give details of such change, and the effect thereof on the income/ profit or loss.    S No			Attach	. , ,	- 1			m 3CA/ 3CI	3 as applicable (	e-filing utility to p	orovide u[load	facility).					
(i) Method of accounting employed during the previous year:  (ii) Whether there had been any change in the method of accounting employed vis-a-vis the method employed in Yes/ No the immediately preceding previous year.  (iii) If answer to (iii) obove is in the affirmative, give details of such change, and the effect thereof on the income/ profit or loss.    S No			Accou	ntina Policy													
(iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No computation and disclosure standards notified (ICDS) under section145 (2)?  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under:    ICDS	f Business		(i)	Method of o	ere had been any c	hange in th		ounting em	ployed vis-a-vis t	he method emp	oloyed in	Yes/ No					
(iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No computation and disclosure standards notified (ICDS) under section145 (2)?  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under:    ICDS	ils o		(iii)	If answer to	(ii) above is in the c	ıffirmative, ç	give details of suc	h change, d	and the effect the	ereof on the inco	ome/ profit or	loss.					
(iv) Whether any adjustment is required to be made to the profits or loss for complying with the provisions of income Yes/ No computation and disclosure standards notified (ICDS) under section145 (2)?  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under:    ICDS	)eta			S No	Particul	ars	Increase in	Profit (Rs)		Decrease ir	n Profit (Rs)						
computation and disclosure standards notified (ICDS) under section145 (2)?  (v) If answer to (iv) above is in the affirmative, give details of such adjustments as under:    ICDS																	
ICDS   Particulars   Increase in Profit (Rs.)   Decrease in Profit (Rs.)   Disclosure			(iv)							h the provisions	of income	Yes/ No					
3. Profit (Rs.) Profit (Rs.) (Rs.) Disclosure  ICDS I Accounting Policies ICDS II Valuation of Inventories ICDS III Construction Contracts ICDS IV Revenue Recognition ICDS V Tangible Fixed Assets ICDS VI Changes in Foreign Exchange Rates ICDS VII Governments Grants ICDS VIII Securities ICDS IX Borrowing Costs ICDS X Provisions, Contingent Liabilities and Contingent Assets			(v)	If answer to	(iv) above is in the	affirmative,	give details of suc	ch adjustme	ents as under:								
ICDS II Valuation of Inventories ICDS III Construction Contracts ICDS IV Revenue Recognition ICDS V Tangible Fixed Assets ICDS VI Changes in Foreign Exchange Rates ICDS VII Governments Grants ICDS VIII Securities ICDS IX Borrowing Costs ICDS X Provisions, Contingent Liabilities and Contingent Assets		3.					ulars					Disclosure					
ICDS III Construction Contracts ICDS IV Revenue Recognition ICDS V Tangible Fixed Assets ICDS VI Changes in Foreign Exchange Rates ICDS VII Governments Grants ICDS VIII Securities ICDS IX Borrowing Costs ICDS X Provisions, Contingent Liabilities and Contingent Assets																	
ICDS IV Revenue Recognition ICDS V Tangible Fixed Assets ICDS VI Changes in Foreign Exchange Rates ICDS VII Governments Grants ICDS VIII Securities ICDS IX Borrowing Costs ICDS X Provisions, Contingent Liabilities and Contingent Assets																	
ICDS V Tangible Fixed Assets  ICDS VI Changes in Foreign Exchange Rates  ICDS VII Governments Grants  ICDS VIII Securities  ICDS IX Borrowing Costs  ICDS X Provisions, Contingent Liabilities and Contingent Assets																	
ICDS VII Governments Grants ICDS VIII Securities NA ICDS IX Borrowing Costs ICDS X Provisions, Contingent Liabilities and Contingent Assets																	
ICDS VIII Securities NA ICDS IX Borrowing Costs ICDS X Provisions, Contingent Liabilities and Contingent Assets				ICDS VI	Changes in Forei	gn Exchang	e Rates					NA					
ICDS IX Borrowing Costs ICDS X Provisions, Contingent Liabilities and Contingent Assets						ants											
ICDS X Provisions, Contingent Liabilities and Contingent Assets				ICDS VIII	Securities							NA					
Total				ICDS X	Provisions, Contin			nt Assets				<u> </u>					
						Ioto	aı				1						

		(i) Volunto	ary contribution received i	n kind but not con	verted into investm	ents in the spe	ecified modes u	ı/s 11(5) with	nin the time pi	rovided:	
		S No	Name and address of the donor	Value of Contribution / donation	Value of Contribution applied to obj	n mo	nt out of (3) industrial des prescribed section 11(5)	under	income u	be treated as nder section (1)(d)	
		(1)	(2)	(3)	(4)		(5)			(6)	
	1.										
su			Total								
diffo		(ii) Details	of funds invested/ deposi	Led in modes othe	r than those specifi	ed in section 1	1(5) during the	previous ve	ear. if anv:		
I. Other Conditions			Name of the investee/		of the investee/	Date o	., .	mount of		come from	
her		S No	depositee	de	positee	Investme	nt in	vestment	in	vestment	
l. O											
	2.		er there is any claim of de ation of income has been			any asset, acc	quisition of whic	ch has beer	n claimed as	Yes/ No	
		(ii) If yes, p	please specify the amount	of said depreciat	ion.						
	3.		v of provisions under sec (1) (other than clause (1) an				titution has cla	imed dedu	iction under	Yes/ No	
	0.	(ii) If yes, t	he amount of deductions	so claimed.							
11 b)]			of provisions under sect			r there is any	part of incom	e of a trus	t for private	Yes/ No	
tion ) & (		religious p	ourposes which does not e	nure for the benet	it of the public?					100, 110	
sec I) (a	1.	(ia) If yes,	please provide the follow	ing:							
hich [13(1			Nature of A	Application				Amount			
in w Ply											
J. Cases in which section 11 not to apply [13(1) (a) & (b)]	2.		of provisions under section					d or establi	shed for the	Yes/ No	
		(i) Details	of persons referred to in su	ub-section (3) of se	action 13 (specified	nerson) anytir	ne during the r	revious vec	ır.	I.	
wne		(I) Delais		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1			The doning the p	T T T T T T T T T T T T T T T T T T T	Remark		
Ó		S No	Clause	Name I	PAN	aar No.	Address	To be pr	ovided in e-		
eficio					(it al	lotted)			g utility		
pene			Clause (a)								
ersons and beneficial Owners	1.		Clause (b)						ount of tribution		
rson			Clause (c)								
۵			Clause (cc)								
iffie			Clause (d)						elation		
spec			Clause (e)					Substar	ntial Interest		
s of		(i) Particu	lars of persons who were b	peneficial owners o	of the trust or the ins	stitution, direct	ly or indirectly,	at any time	during the pr	evious year:	
K. Details of specified	2.	S No	Name	Add	dress	P/	AN (if any)		Aadha	r (optional)	
K. D											
			of the provisions under after commencement of		please specify who	ether the trust	or institution of	created or	established	Before/ After	
Cases in which section 11 or 12 not to apply [13(1) (c)]			er any part of income en e rules governing the institu		directly for the ben	efit of the spe	ecified person (	under the te	erms of the	Yes/ No	
not 1		(iia) If yes	please provide the follow	ina details:							
r 12		S No	Name of the Spec		PAN		Nature of B	enefit	Ar	mount	
11 o		1	rame of the spee	ilica i cisori	1744		Trainic of B		7 (1	1100111	
section 11 [13(1) (c)]	1.	L							<u> </u>		
:h sect [13(		(iii) Whether any part of income or any property of the trust or the institution has been used or applied directly or indirectly for the benefit of the specified person during the previous year?									
whic		(iiia) If ves	, please provide the follov	ving details:							
es in			Name of the Specified		ire of Amou	nt If in	compliance w	ith a mand	atory term of t	the trust or a	
Cas			Person		nefit				ning the institu		
Γ.:								Yes/ N	10		
-											

,		(i) Whether any part of income or property of the trust or the institution is lent, or continues to be lent, to the specified person during the previous year?  (ia) If yes, please provide the following details:														on	Yes/ No
Use ()		(ia) If ye	es, please p	rovide the	following de	etails:											
ned cati	1.					Details		De	tails of Se	ecurity			Details (	of inte	rest	Details	of Repayment
M. Deemed Use/ Application [13(2)(a)]		\$ No	Name	PAN	Income/ Property	Amount	No	ature	Value	Α	Value of dequate Security	Rat	9	Ra	quate te of erest	Date	Amount
						property of the				conti	nues to b	pe, mad	e ava	ilable	e during t	he	Yes/ No
Jse/ n		•	•		•	son, during the	previo	us year?									
ed ( affio )(b)]	,	(IIII) II ye	es, piease p	novide ine	following de	of Asset	D	ate		Details	s of Rent			Deta	ils of other	Compe	nsation
N. Deemed Use/ Application [13(2)(b)]	1.	S No	Name	PAN	Land/ Building	g/ Address	From	То	Amo	unt	Adequa	ate	Nature		Amount	1	Adequate
N. P. P.					Other Proper	ty Address	110111	10	AITIO	OIII	Rent	†	Natore		AITIOUTII	С	ompensation
fion		. ,	,	,		erwise is paid revious year?	to the s	specified	d persor	n out c	of the res	ources o	of the	trust	or instituti	on	Yes/ No
O. Deemed Use/ Application [13(2)(c)]						· · · · · · · · · · · · · · · · · · ·											
ed Use/ A <sub>[</sub> [13(2)(c)]	1	(IIIa) If y	es, please p	orovide the	e following d	etails:					De	etails of Po	ıvment				
d Us	1.	S No	Name	e P	AN Natu	ure of Services	S	Salary/ All	owance/	Other			mount		Reasonal	ole Amo	unt for Services
eme [		(1)	(2)		(3)	(4)			(5)				(6)			(7)	
. De																	
		(i) Whet	her the sen	vices of the	e trust or insti	tution are mad	le avail	lable to	the spec	cified i	person di	urina the	previ	ious v	rear?		Yes/ No
cafic														,			
\ppli		(ia) If ye	es, please p	rovide the	following de	etails:											
se/	1.	\$ No	Name	PAN	Deta	ils of Services		Deta	ails of Ren					Deto	ils of Comp	ensatio	
ed U	1.	0110	rianio	1744	Nature	Valu	ie	Amount	R	Adequ emune		Nature		Amount		C	Adequate Compensation
P. Deemed Use/ Application [13(2)(d)]																	
P. D							l					1				1	
		. ,	ther any sh during the p			oroperty is pur	chased	by or o	n beha	lf of t	he trust c	or institut	ion fro	om th	ne specifi	ed Y	es/ No
		(ia) If ye	es, please p	rovide the	following de	etails:											
cation					Share/	Details	of Share:	s/ Security	,	De	etails of Ot		rty bei	ng	Dete	ails of Co	onsideration
olica		S No	Name	PAN	Security/ Other	Name of the	1					Movable	T				A -l
/ App					Property	Company/ Concern	Nur	mber	Rate	Na	ture	Number	Ro	ate	Amour	ıt .	Adequate Consideration
Use, 3(2)(	1.																
Deemed Use/ Appli [13(2)(e)]		(ih) Det	ails in case	of Other P	roperty being	g Immovable:											
		(10) 001			1	pe of asset								l	Details	of Cons	ideration
ø		S No	Name	PAN	(Lanc	d/ Residential/ cial Property etc		Address o Property		Are (in Sc		Stamp D Value		,	Amount		Adequate Consideration
					0011111101	<u> </u>											onsideration
		(2) ) (1)															
			her any sho vious year?		y or other pr	operty is sold b	y or on	n behalf	ot the tri	ust or i	iristitution	to the s	peciti	ed pe	erson duri	ng	Yes/ No
		(ia) If ye	es, please p	rovide the	following de	etails:											
rtion					Share/	Details	of Share:	s/ Security	,	De	etails of Ot	her Prope Novable	rty bei	ng	Dete	ails of Co	onsideration
plico		S No	Name	PAN	Security/ Other	Name of the	Τ									. T	Adequate
a/ Ap					Property	Company/ Concern	Nur	mber	Rate	Na	ture	Number	K	ate	Amour	IT	Consideration
R. Deemed Use/ Application [13(2)(f)]	1.																
eme		(ib) Det	ails in case	of Other P	roperty being	g Immovable:											
. De						pe of asset		Address c	f	Are	a I	Stamp D	uty		Details	of Cons	ideration
~		\$ No	Name	PAN		d/ Residential/ cial Property etc		Property		(in Sc		Value			Amount		Adequate Consideration

S. Deemed Use/ Application [13(2)(g)]						of the trust of our of the sp			aggre	egate	value	exceedir	g one	thousand	rupees is		Yes/ No
cati	1.	(ia) If ye	s, pleas	e provide th	ne following	details:											
Deemed Us Application [13(2)(g)]		S No		Name	PAN	Incom	ne/ Pr	operty					A	mount			
S. D																	
Deemed Use/ Application [13(2)(h)]						itution are, a antial interes		itinue to ren	nain, inv	vested	d in any	concern	during	the previo	us year in		Yes/ No
plic		(ia) If ye	s, pleas	e provide th	ne following	details:											
/ Ap (h)]				Details	of the Conc	ern		Details of	Substa	ıntial lı	nterest		Details	of Investn	nent	l n	come from
d Use/ Ap [13(2)(h)]	1.	S No		npany/	Name	Address		Name	PAN	1	Basis	V	alue	From	То		nvestment
med [			0	thers													
Dee																	
T.		(ib) Whe	ether the	e investmen	t in the cond	cern exceed	ls five	per cent of	the co	ipital c	of that	concern?					Yes/ No
		Amount	s inadm	issible unde	r sub-section	n (1) of secti	on 11	rws sub-cla	use (ia)	of clo	ause (a	) of section	on 40:				
ible		(i) E	Details c	of payment	on which ta	x is not dedu	ıcted	:									
miss		S No	Da	ite of Payme	ent	Amount		Nature					Detai	ls of Payee			
nad										No	ame		F	AN		Ad	dress
Details of Amounts Inadmissible		(") 5		f				.11111.					. 11				(1)
\mor	1.		petalls c section		on which to	ix nas been	aeau	ictea but no	as not t	been p	oala or	or befor	e tne a	ue aate sp	oecifiea in	SUD-	section (1) of
of A		S No	D	ate of	Amount	Nature			D	etails (	of Paye	ee			Tax Deduc	ction	Details
tails		3 140	Pa	yment	Amount	Natore		Name	;	P/	AN	Ad	dress	Am	nount	D	eposited
U. De		(1)		(2)	(3)	(4)		(5)		(6)			7)		(8)		(9)
e in		(i) Wheth	her any	amount is c	disallowable	under sub-se	ectio	n (1) of sect	ion 11 r	ws sub	o-sectio	on (3) of se	ection 4	0A during	the previo	US	Yes/ No
cfibl	-	(ia) If yes, please provide the following details:															
ses es		S No	Do	ite of Payme	ent	Amount		Nature					Detai	ls of Payee	÷		
not c tanc		3110	Do	ne orrayin	5111			1101010		No	ame		F	'AN		Ad	dress
ents	1																
enses or payments not deductible in certain circumstances	1.		ether a	,	is disallowa	ble under su	ub-se	ction (1) of	section	11 rv	ws sub-	section (3	BA) of s	ection 40 <i>F</i>	A during th	ne	Yes/ No
s or :erta		(iia) If y	es, plec	ase furnish th	ne following	details:											
ense		S No	Da	ite of Payme	ent	Amount		Nature					Detai	ls of Payee	)		
Εχ										No	ame		F	AN		Ad	dress
>																	
						as taken or evious year?		epted any l	oan or	depo	sit or a	ny specif	ed sum	ı, exceedii	ng the lim	it	Yes/ No
pur					ne following												
un m		(id) ii ye.		Details of Pe		derdiis.		Details of Tr	ansact	ion				Mode	e of Transa	ction	
ed s	1.				1	Loan/				1			By Che	eque/Banl			Whether
ecifi	''	S No	Name	PAN, if	Address	Deposit/		Amount	Whet Squa			mum ount		of electro			ount Payee y Cheque/
s, sp			Nume	available	Addiess	specilied.	30111	AITIOUTII	up			anding	a ban	k account	or any		ank Draft?
oosiik													(	other mode	Э		V ()
, der ions					<u> </u>			L	Yes/								Yes/ No
loans		a day; d	or in res			as received action; or in											Yes/ No
rtair +				•	ne following	details:											
or ce		(**, ** / **		Details of Pa				Details	of Rece	eipt				Мо	de of Trans	actic	on
ce fc	2.				1					· I				By Cheque	/ Bank		Whether
Compliance for certain loans, deposits, specified sum and transactions		NO Name PAN, if Address in respect of a single Amount Date (s) clearing system Paye										Account Payee if by neque/Bank					
W. C								ion from a p					ac	count or a mode			Draft?
				1		I				1						1	

X. Compliance with provisions of tax deduction or collection at source		(ia) If	yes, pleas	e provide th	e followina	details:								
				Details of Pa				Details of T	ransaction			Mode	of Rep	payment
	3.	S No	Name	PAN, if available	Address	Loan/ Deposit/ Any Specified Advance	Amount	Please specify mode of receipt [by Cheque/ Bank Draft/ use of electronic clearing system	Whether Account Payee, if by Cheque/ Bank Draft?	Whether Squared up?	Maximum Amount outstanding	By Cheque Ban Draft/ of electric clearid syste throug ban accord	k use onic ng m h a k	Whether Account Payee if by Cheque/ Bank Draft?
								through a bank account or any other]				or no othe mod	r	
										Yes/ No				
collection at source	1.	(ia) If	yes, pleas Tax duction and lection count umber	e furnish the	following cature of ayment cayment s	Total amount of ayment or receipt of the nature pecified in	Total amount on which tax was required to be deducted or collected out	on which tax was deducted or collected at	Amount c	of Total a on whi d was dec	mount Amo	ount of ax ucted or ected	Amou dedu colled deposi	ent of tax acted or cted not ted to the it of the
ction or o			(1)	(2)	(3)	(4)	of (4)	specified rate out of (5)		specifie out c	d rate or f (7)	n (8)	Goverr of (6)	entral nment out and (8)
leduction or o			,	(2)			of (4)	out of (5)		specifie out c	d rate or f (7)	n (8)	Goverr of (6)	nment out and (8)
f tax deduction or c			(1)		(3)	(4)	of (4)	out of (5)	(7)	specifie out c	drate or f (7)	n (8)	Govern of (6)	nment out and (8)
ns of tax deduction or c		(ii) Wh	(1)		(3)	(4)	of (4)	out of (5)	(7)	specifie out c	drate or f (7)	n (8)	Govern of (6)	ament out and (8)
ith provisions of tax deduction or c	2.	(ii) Wh	(1)  mether the  yes, plea:  Tax Deduct ection Acco	trust or the i	nstitution is following of Form	(4) required to f details:     Due date furnishir	of (4) (5)  Furnish the sto	out of (5)  (6)  Date of urnishing, if furnished	(7) deducted or	specifie out of the state of the state ins informati	ment of tax don about all tuired to be re	educted oransaction	Govern of (6)	ment out and (8)  10)  Yes/ No
e with provisions of tax deduction or c	2.	(ii) Wh	(1) nether the yes, pleas Tax Deducted to According to Ac	trust or the i	nstitution is following of Type of	(4) required to f details: Due date	of (4) (5)  Furnish the sto	out of (5)  (6)  atement of tax of urnishing, if	(7) deducted or	specifie out of the state of the state ins informati	ed?	educted oransaction	Govern of (6)	ment out and (8)  10)  Yes/ No
pliance with provisions of tax deduction or c	2.	(ii) Wh	(1) nether the yes, pleas Tax Deduct ection Accor (TAN	trust or the i se furnish the ion and bunt Number I)	nstitution is following of Form	(4) required to f details: Due date furnishir	of (4)  (5)  Furnish the store of the store	out of (5)  (6)  Date of urnishing, if furnished	(7)  deducted or  Wheth contai	specific out c	ment of tax don about all tuired to be re	educted oransaction	Governof (6)	ment out and (8)  10)  Yes/ No
compliance with provisions of tax deduction or c	2.	(ii) Wr (iia) If Colle	(1)  mether the yes, please Tax Deduction According (TAN (1))  mether the	trust or the i se furnish the ion and bunt Number I)	nstitution is following of Form (2) institution is	(4) required to f details:  Due date furnishir  (3)	of (4)  (5)  Furnish the store of the store	out of (5)  (6)  Date of urnishing, if furnished  (4)	(7)  deducted or  Wheth contai	specific out c	ment of tax don about all tuired to be re	educted oransaction	Governof (6)	res/ No
X. Compliance with provisions of tax deduction or o	2.	(ii) Wh	(1)  nether the yes, pleas  Tax Deduction According (TAN (1))  nether the yes, pleas	trust or the ise furnish the ion and bunt Number (1)	(3)  Institution is  Following of Form  (2)  institution is	required to f details:  Due date furnishir  (3)  liable to pay	of (4)  (5)  Furnish the store of the store	out of (5)  (6)  Date of urnishing, if furnished  (4)	(7)  deducted or  Wheth contai	specific out control (8) tax collecte the state ins information required in 206C(7)?	ment of tax d on about all t uired to be re	educted oransaction ported	Governof (6)  (a)  (b)  (c)  (d)  (d)  (e)  (e)  (e)  (f)	res/ No  ected h are

(Signature	and st	amn/	soal of	tho	cianator	٠,١
(signature	aria si	ump, .	Jeal Oi	1110	signator	ΥΙ

Full address .....

**Note:** Annexure to be signed by the person eligible to sign the Audit Report in Form No 10B.".

[Notification No. /2019/ F No 370142/6/2019-TPL]

## (Rajesh Kumar Kedia) Director (Tax Policy and Legislation Division)

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part-II, Section-3, Sub-section (ii) *vide* number SO 969 (E) dated the 26<sup>th</sup> March, 1962 and were last amended *vide* notification number ...., dated .....<sup>th</sup> May, 2019.